

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2010  
CC 10850/2010

(From the judgement and order dated 28/08/2009 in WP No.  
24606/2009 of The HIGH COURT OF KERALA AT ERNAKULAM)

DY.COMMR.(APPEAL) COMMERCIAL TAXES & ORS Petitioner(s)

VERSUS

M.R.F.LTD. VADAVATHOOR,KERALA Respondent(s)

(With I.A.No.1 appln(s) for c/delay in filing SLP,c/delay in  
refiling SLP and office report )

Date: 30/07/2010 This Petition was called on for hearing today.

CORAM :  
HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA  
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. P.V. Dinesh,Adv.  
Mr.T.P.Sindhu,Adv.  
Mr.P.Rajesh,Adv.  
Mr.H.Manav,Adv.  
Mr.S.Policavp,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

In view of the fact that in a similar matter wherein the  
validity of Kerala Entry Tax has been challenged is also under  
consideration, issue notice both on the Special Leave Petition

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as also on the application for condonation of delay.  
Tag with SLP(C) No. 6914 of 2007.

(KUSUM SYAL)  
SR.PA

(SUSMIT GHOSH)  
COURT MASTER